

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 137/MP/2019

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under clause 9.3.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for 'Grant of Connectivity to Projects based on Renewable sources to the inter-State Transmission System' dated 15.5.2018.

Petitioner : Torrent Power Limited (TPL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Date of Hearing : 11.12.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, TPL

Record of Proceedings

The matter was mentioned by the learned counsel for the Petitioner.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed by the Petitioner, *inter-alia*, seeking extension of time to achieve financial closure in respect of its wind project as required under Clause 9.3.2 of the Detailed Procedure for 'Grant of Connectivity to Projects based on Renewable sources to the inter-State Transmission System' dated 15.5.2018.

3. Learned counsel for the Petitioner submitted that subsequent to hearing of the matter on 9.7.2019, Solar Energy Corporation of India Limited has granted extension to the Petitioner in respect of its 115 MW Wind Project. Learned counsel sought permission to place on record the subsequent developments through the additional affidavit.

4. The Commission, while permitting the request of the Petitioner to file an additional affidavit, directed the matter to be listed for hearing. The Commission directed the Petitioner to file an additional affidavit, on or before 1.1.2020, with an advance copy to the Respondent, who may file its response, if any, by 15.1.2020.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Legal)

